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SLP(Crl.)No. 5002 OF 2002
ITEM No.202 & 211

Court No.10

SECTION II
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 5002/2002

(From the judgement and order dated 27/09/2001 in CRMWP 5039/2000
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

SHAMIM AHMED & ORS.

Petitioner (s)

VERSUS

STATE OF U.P. & ORS.

Respondent (s)

(With Appln(s). for stay,exemption from filing O.T. and
deletion of the name of respondent &modification of Court's Order and impleading party
(For Final Disposal)
(With Office Report)
With

SLP(Crl.)No.1190/2003,SLP(Crl.)No.1876/2002,SLP(Crl.)No.2404/2002,
SLP(Crl.)No.4259/2003,SLP(Crl.)No.451/2003,SLP(Crl.)No.5005/2002,
SLP(Crl.)No.5006/2002,SLP(Crl.)No.5010/2002,SLP(Crl.)No.5013/2002,
SLP(Crl.)No.5017/2002,SLP(Crl.)No.5018/2002,SLP(Crl.)No.5019/2002,
SLP(Crl.)No.5020/2002,W.P(Crl.)No.7/2003,SLP(CRL)...CRLMP997/2004

Date : 30/01/2004 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN
HON'BLE MR. JUSTICE B.N. SRIKRISHNA

For Petitioner (s)Mr. Pranesh,Adv.for
Mr. Badri Prasad Singh,Adv.

Mr. S.K. Sabharwal,Adv.
M/s. Vijay Kumar,A.Verma,Ms.P.Bala and
Ms. Kiran Suri,Advs.
Mrs. Rachna Gupta,Adv.
Mr. Imtiaz Ahmad,Mrs. N.Imtiaz and
Mr. V.N.Raghupathy,Advs.
Mr. Ranjan Mukherjee,Adv.
Mr. M.P. Shorawala,Adv.
Mr. K.C. Lamba,Adv.
Ms. Minakshi Vij,Adv.(A.C.)
Mr. J.P. Gupta,Adv.(A.C.)
Mr. Pankaj Kr. Singh,Adv.
Mr. R.P. Goyal,Adv.
Mr. Harbans Lal Bajaj,Adv.

For Respondent (s) Mr. S.P.Singh,Mrs.N.Pandey,Mr.G.H.Mirza and
Ms. Niranjana Singh,Advs.

Mr. R.P. Mehrotra,Mrs.D.R.Mehrotra,G.Kabra,Advs.
Mr. S.K. Verma,Adv.
Mr. P.K.Jain,Adv.
M/s. J.K.Bhatia, Sandeep Singh,Advs.

UPON hearing counsel the Court made the following
O R D E R

SLP(CRL) Nos.5002,2404,5020,5017-5019,5006,1876/2002:

List these matters after four weeks.

SLP(CRL) No.5005/2002: Heard the counsel on either side.

Petitioner No.7 Suresh Singh S/o Hanumant Singh,Petitioner No.14 Rajpal Singh S/o Beni Madhav Singh and petitioner No.19 Kamlesh

Singh S/o Shitla Bux have undergone sentence more than 14 years.

The respondent-State has filed an affidavit to the effect that

all three have completed 14 years of sentence. Rajpal Singh and

Kamlesh Singh are directed to be released forthwith. As regards

Suresh Singh shall not be arrested pursuant to the impugned

judgment.

Counsel for the State is directed to file statement as

to the length of imprisonment undergone by petitioner No.6 & 13.

SLP(CRL) No.5010/2002 & 451/2003: The respondent-State

seeks time to file an affidavit. List it after 4 weeks.

SLP(CRL) 5013/2002: Heard the counsel on either side.

The petitioner Narbada Prasad Dube has already undergone sentence

of imprisonment for a period of more than 18 years 7 months and

5 days without remission as on 7th May, 2003. The petitioner

is directed to be released from jail forthwith.

The SLP is disposed of.

W.P.(CRL) No.7/2003: Heard the counsel on either side.

It is submitted by the counsel for the State that the petitioner

Satyapal Singh has already undergone sentence for a period of

more than 17 years. Therefore, they shall not be arrested

pursuant to the impugned judgment.

W.P. is disposed of.

SLP(CRL) 1190/2003: Counsel submits that the petitioners

have already been directed to be released pursuant to the impugned

judgment. The SLP is disposed of.

SLP(CRL) 4259/2003: Petitioner has already been released

from the jail pursuant to the order passed by this Court.Petitioner

shall not be arrested pursuant to the direction by the impugned

judgment. The SLP is disposed of.

SLP(CRL)...CRL.M.P.997/2004: Permission to file SLP allowed

Issue Notice. Counsel appearing for the State accepts
notice. List it after four weeks.

(Y.P. Dhamija)
AR-cum-PS

(Veera Verma)
Court Master